

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, CALCUTTA

LIBRARY

NO. O.A. 350/00133/2016

Order dated: 25.01.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. P.K. Basu, Administrative Member

BHRIGU NATH PD YADAV
VS.
UNION OF INDIA & ORS. (E. Rly.)

For the Applicant : Mr. Sinha, Counsel
For the Respondents : Ms. C. Mukherjee, Counsel

O R D E R

Per Ms. Bidisha Banerjee, JM:

Heard Ld. Counsel for both the parties.

2. A speaking order dated 3.12.2015 is under challenge whereby and whereunder the applicants claim for consideration under largess scheme has been turned down on the ground that the cut off date for reckoning eligibility of the employee and his ward was 01.07.2012. At that material time he was working as Shuntaman-1 under CYM/Andal in PB-1 Rs. 5200-20200/- with Grade Pay Rs. 1900/- on regular basis and drawing Grade Pay Rs. 2400/- as financial benefit under MACP scheme. His Qualifying Service as on 01.07.2012 i.e. the cut off date, was 32 years 11 months and 27 days. As such he did not fulfill the condition as laid down under para 4 of CPO's SI. No. 84/2011 at that material time i.e. as on 01.07.2012 under the LARSGESS.

3. The applicant has sought for the following interim order:

"The qualifying service has been reduced from 33 years to 20 years and the eligibility age group from 55-57 years to 50-57 years for seeking retirement under the scheme in the case of safety categories with grade pay of Rs. 1800."

The applicant is in the grade pay of 1900. There we find no pressing reasons for grant of an interim order of this stage.

5. However, it goes without saying that his retirement shall abide by the result of this application.

(P.K. Basu)
AM

(Bidisha Banerjee)
JM